

forbid—in other parts of India including Delhi one day, anybody may come into our Chamber, and I may have to request Mr. Rajnarain and my hon. friend Mr. Murhari, to protect us from the policemen of Delhi. Anything may happen here. Unless we take steps to amend the Police Act and bring it in line with the Army Act, we will not be able to maintain discipline in the Police force. In the Army Act, death penalty is there. We do not want it in case of the police. In the Gandhi Centenary Year I do not want to plead for it. But a deterrent punishment, seven years or ten years or transportation for life for mutiny, these should be provided for. My hon. friend, Mr. Shukla, should give attention to this matter.

A suggestion has been made that there should be a Commission of Inquiry. Now, I realise that the West Bengal Government is sensitive to many things concerning their rights, but not sensitive to the rights of the public and the right of the public to be spared from humiliation such as the Rabindra Sarover incident. It is very sensitive. They might object to any Commission of Inquiry being instituted. My hon. friend, Mr. Bhargava, moved some months ago a Resolution asking for a Police Commission to be appointed to go into the entire organisation of the police force. We do not want to confine it to West Bengal as we want to go into this question of the discipline in the administration of the police force. [Interruptions] And I would like to suggest that in view of what has happened in West Bengal, the hon. Minister of State should consider appointing a general Commission of Inquiry to go into the administration of the police force which will naturally take evidence in West Bengal about the manner in which my hon. friend Mr. Chatterjee's party is behaving there and is running it.

**ANNOUNCEMENT RE
ALLOTMENT OF TIME FOR
GOVERNMENT BUSINESS**

THE DEPUTY CHAIRMAN : Before I call the Minister, I have an announcement to make. I have to inform Members that the Business Advisory Committee at its meeting held on August

5, 1969 has recommended allocation of time for Government business as follows:

Business	Time allotted
1. The Banking Companies (Acquisition and Transfer of Undertakings) Bill 1969, as passed by the Lok Sabha and Statutory Resolution by Shri Pitamber Das and others regarding disapproval of the Ordinance.	12 hrs. (from 2 P.M. on Wednesday, August 6, 1969).

SHRI DAHYABHAI V. PATEL (Gujarat) : We have not got the Bill.

THE DEPUTY CHAIRMAN :

Business	Time allotted
2. The Gold Control (Amendment) Bill, 1969, as passed by the Lok Sabha, and the Statutory Resolution regarding disapproval of the Ordinance.	2 hrs.
3. The Indian Soldiers Litigation (Amendment) Bill, 1968.	30 mts.
4. Discussion on the Report of the Committee on Defections on a motion to be moved by the Minister of Home Affairs.	3 hrs.

The Committee further recommended that :

- (i) Friday August 8, 1969, allotted for Private Members' Business be converted for transacting Government business and the Private Members' Business set down for that day be taken up on Thursday, August 14, 1969.
- (ii) On August 6 and 7, 1969, the House should sit up to 6 P.M. and on August 8, 1969, until the House passes the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.

SHRI DAHYABHAI V. PATEL : I must protest against this.

SHRI LOKANATH MISRA (Orissa) : After you have made the announcement I would like to intimate the House that this decision of the Business Advisory Committee which was announced now is not a unanimous decision of the Committee. I had protested. My contention was that the Members have not been supplied with the Bills yet. They may be supplied this evening, and tomorrow if you take up the Bill there would not be sufficient time for the Members to go through it.

If the Government's contention is that this Bill is very important they could not push it through the Lok Sabha before 30 hours although they had allotted ten hours for it; they could not stick to the time limit. When it comes to the Rajya Sabha, how can the Treasury Benches become too rigid about the time-table and make it appear to the public as if the Rajya Sabha is a satellite of the other House. Nothing can be hustled through. It would affect the dignity of the Rajya Sabha. Therefore, I protested on this plea that nothing should be done to bring down the dignity of the Rajya Sabha or to make it appear to the people at large in the country that it is only a satellite of the Lower House and any Bill can be pushed through within the minimum time if the Treasury Benches want it. Therefore, I had protested and I still protest. Dr. Mahavir also protested with me. He wanted me to intimate to the House on his behalf also because he wanted to go away.

SHRI DAHYABHAI V. PATEL :

Madam, it is extraordinary that the Government wants to do things in this manner. In a democracy no doubt we go by votes. But there is a right way of doing things and a wrong way of doing things.

The Law Minister that you have got is not sure of the Bill himself. I understand he was moving amendments till the Third Reading of the Bill. Madam, this is an extraordinary thing that has ever happened. And how are you going to give us copies of this Bill with the amendments? And when are we going to consider them? The Third Reading was going on there till yesterday. The Bill is not ready. Will the Members get copies of the Bill? This is a very wrong way of doing things.

I also protest at Friday being converted into an Official day. Notice must be given. Notice was given that Friday is

going to be official business day. Now at the last minute you cancelled it. It causes a lot of inconvenience to us. This is not the way to do things. This House is being trifled. You can say you have got a majority and, therefore, you are not going to consider us. This is not the right way of doing things. Even if you have got a majority there is a way of doing things. You must take the Opposition into confidence. You must allow the Opposition to use it right. You must allow it to have some say.

Madam, what you are doing is not correct. You are trying to just rush through whatever you want without listening to us. It is true that you have got some friends who feel very guilty just now as a result of this last debate. To cover up their guilt they will o.k. what you say and you will lie happy. This is a very wrong thing. You will rue this day yourself when you allowed this. You are throttling democracy as they wish.

श्री राजनारायण (उत्तर प्रदेश) : मैडम, मैं यह चाहता हूँ कि यह जो नेशनलाइजेशन का विधेयक आ रहा है, इस पर हम को समय काफी मिलना चाहिये। ऐसा नहीं हो कि हम विवाद को बिलकुल गला दबा कर के बन्द कर दें। इसलिये जो आपने केवल शुक्रवार के लिये कहा है कि शुक्रवार को जब तक विधेयक पास न हो तब तक बैठें हम को बृहस्पतिवार को भी काफी समय तक बैठना चाहिये। बृहस्पतिवार को भी 12 बजे रात तक हम बैठें। हम इसके लिये तयार हैं कि हम शुक्रवार को भी 12 बजे तक रात तक बैठें और कल भी बैठें।

THE DEPUTY CHAIRMAN : That depends on the desire of the House. If you like you can sit up to midnight.

श्री राजनारायण : हमारे मित्र लोकनाथ मिश्र जो ने कहा कि इस विधेयक पर तीस घंटे जब लोक सभा में लगे तो तीस घंटे यहाँ पर भी दिये जायें। इस लिये हम 12 बजे तक कल बैठें और 12 बजे तक परसों भी बैठें।

SHRI AKBAR ALI KHAN (Andhra Pradesh) : Our strength is 250 while theirs is 500.

श्री राजनारायण : मैं इस पर पूरा एक दिन लूंगा, पूरे आठ घंटे लूंगा क्योंकि राष्ट्रीयकरण और समाजीकरण का क्या अंतर है, उसको हम को देना पड़ेगा। हमको यह भी बताना पड़ेगा कि श्रीमती इन्दिरा नेहरू गांधी का यह विधेयक राष्ट्रीयकरण के अन्दर नहीं आता है और हमारा राष्ट्रीयकरण क्या हो इसको हम को रखना पड़ेगा। इस के लिये हम तयार हैं कि वह विधेयक कल ले लिया जाय, मगर हम चाहते हैं कि अधिक से अधिक इस पर समय दिया जाय।

THE DEPUTY CHAIRMAN : You have said that. I do not want a speech. Please sit down.

**SHORT DURATION DISCUSSION
UNDER RULE 176 RE. FORCIBLE
ENTRY BY POLICEMEN INTO THE
WEST BENGAL ASSEMBLY ON
JULY 31, 1969—contd.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Madam I am glad that all the Members that took part in this debate without reservation condemned the rowdy behaviour of some policemen and they also condemned without any reservation the vandalism that was indulged in the Chamber of the West Bengal Legislature. The position of the Government has been made clear by the statement that I made on the floor of House here yesterday. I do not have much to add to that. I can only again emphasize that it is unjustified and it cannot be justified on any kind of provocation whatsoever that such an action was taken by a few individuals and the Legislative Assembly was defiled in this manner.

Madam, it is nobody's case that because of the provocation the action taken by the policemen was justified. Even other Members who spoke from this side of the House, while they were narrating the background or other things, it did not create an impression on my mind that they were trying to justify the action taken by the policemen by narrating the background of the incident or the provocations that existed for the policemen. And, therefore, Madam, this is an occasion on which I would join with the rest of the

House to express the hope that such occasions will never take place in our legislative history again. For once it is bad, but if such occasions take place more often in our country I do not know where our democracy will go. This is an extremely serious matter and I am glad that the House has taken a very serious note of it and it had the opportunity of expressing its views on this.

I want to keep away completely from the political considerations as well as the facts as have been reported prior to the incidents and the things that happened after the incident because they are not really relevant as far as the decision and judgment on this particular incident is concerned.

As I have said in my earlier statement no provocation whatsoever under whatever background can justify the conduct of the few policemen. Having said this, Madam, I would deal in a brief manner with the points that some hon'ble Members raised.

Some hon. Members said that because of this the West Bengal Government should be dismissed because they were unable to control the policemen. They did not anticipate this kind of trouble even though they had time and such an incident had occurred in the S.P.'s office before the incident within the Assembly Chamber took place. We all know that this was a very tragic incident and I do not think the Government of West Bengal should be blamed for this particular incident. I am not going into the background of the case or the police discontent and all that.

SHRI A. D. MANI : What about the generic cause, the root of all the trouble ?

SHRI VIDYA CHARAN SHUKLA : I would not blame the Government of West Bengal for this incident because if we blame any party other than the party which indulged in vandalism, then we will be subtracting or reducing from the blame to that extent. Therefore, there is not question of dismissing any Government for this thing or even blaming the Deputy Chief Minister or any Minister or even the hon. Members of the West Bengal Assembly. I do not think any Member of the West Bengal Assembly would have been happy or would have provoked incidents of this kind for considerations of party politics.